

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:343
ANSWERED ON:20.10.2008
QUALITY CONTROL FOR BOTTLED WATER
Barad Shri Jashubhai Dhanabhai

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of companies engaged in the production of bottled/mineral water in the country at present, State-wise;
- (b) the norms fixed by the Government for production of mineral water in the country;
- (c) whether any regulator has been appointed for quality control of bottled/ mineral water;
- (d) if so, the details thereof; and
- (e) the number of companies against whom action has been taken for violating the said norms during the last three years and the current year?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a):The number of companies (Licences) manufacturing ISI marked Packaged Drinking Water as per IS 14543:2004 and Packaged Natural Mineral Water as per IS 13428:2005 is given, State wise in Annex-I:

(b):Norms for production of Packaged Natural Mineral Water are contained in the Indian Standard IS 13428:2005. These norms pertain to tolerance limits for physical, chemical and toxic substances including pesticide residues.

(c)&(d):Packaged Natural Mineral Water and Packaged Drinking Water were brought under mandatory certification vide Gazette Notification GSR 759 (E) and GSR 760 (E) respectively dated 29 September 2000 issued by Ministry of Health and Family Welfare under Prevention of Food Adulteration(PFA) Rules, 1955. This provides that no person shall manufacture, sell or exhibit for sale bottled /mineral water except under BIS Certification Mark. The implementation of the PFA Act and Rules is carried out by the State Government/Union Territories Administrations who take action in case of any violation of the PFA Rules, 1955. Bureau of Indian Standards, on its part, ensures the quality of Packaged Natural Mineral Water and Packaged Drinking Water manufactured by its licencees through a well defined certification scheme wherein continuous surveillance is done of the licensees by factory inspections and drawing of samples from factory and market and their independent testing to check the conformity of the product.

(e):The number of companies against whom action has been taken for violating the said norms during the last three years and the current year is given in Annex-II